

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -1889
ANSWERED ON - 11/12/2024

DE-ADDICTION CENTRES

1889. SHRI DORJEE TSHERING LEPCHA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether Government propose to implement Centrally Sponsored Scheme (CSS) for deaddiction centres at village Panchayat level in the country, including North-eastern States, particularly in the State of Sikkim;
- (b) if so, the details thereof along with the said centres proposed to be opened during the last three years and current year, State-wise/UT-wise, particularly in Sikkim, location-wise;
- (c) whether any fund has been allocated in this regard during the last three years including current year; and
- (d) if so, the details thereof State-wise, including Sikkim?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

- (a) Department of Social Justice & Empowerment is the nodal Department for drug demand reduction in the country. To tackle the issue of substance use, Department is implementing National Action Plan for Drug Demand Reduction (NAPDDR), a centrally sponsored scheme, in all States and Union Territories, including Sikkim.

As per NAPDDR guidelines, financial assistance is provided:

- i. To set up District De-addiction Centres (DDACs) in the gap districts which do not have any facility of de-addiction centres and it is implemented through various organizations (NGOs/ VOs) or Government Departments/ District Administration, whichever applicable. These DDACs would be set up (preferably) in district headquarter or suitably accessible place where rent free accommodation is provided by the district administration/ eligible VOs/ NGOs.
- ii. To establishing Addiction Treatment Hospitals (ATFs) in Government Hospitals

- (b) In last 3 years and current year, the number of DDACs and ATFs opened across various States/UTs in the country is annexed at **Annexure-I**.
- (c) and (d): The details of funds allocated under the NAPDDR scheme during the last three years and current year, state-wise in the country, is annexed at **Annexure-II**.

Annexure as referred to in reply to part (b) of the Rajya Sabha Unstarred Question No 1889 due for answer on 11.12.2024

S.No.	Name of the State/ UT	DDAC	ATF
1	Andhra Pradesh	6	1
2	A&N islands	0	0
3	Arunachal Pr.	0	4
4	Assam	2	3
5	Bihar	5	2
6	Chandigarh	0	0
7	Chhatisgarh	0	0
8	D&N Haveli and Daman &Diu	1	0
9	Delhi	0	6
10	Goa	0	2
11	Gujarat	1	5
12	Haryana	0	17
13	Himachal Pradesh	1	2
14	Jammu & Kashimir	5	20
15	Jharkhand	2	2
16	Karnataka	1	0
17	Kerala	0	3
18	Ladakh	2	0
19	Lakshadweep	0	0
20	Madhya Pradesh	9	6
21	Maharashtra	5	4
22	Manipur	0	0
23	Meghalaya	0	1
24	Mizoram	0	1
25	Nagaland	2	1
26	Orissa	2	0
27	Puducherry	0	0
28	Punjab	0	0
29	Rajasthan	7	6
30	Sikkim	0	1
31	Tamil Nadu	7	2
32	Telangana	1	1
33	Tripura	0	5
34	Uttar Pradesh	10	19
35	Uttarakhand	0	1
36	West Bengal	2	2
	TOTAL	71	117

Annexure as referred to in reply to part (c) and (d) of the Rajya Sabha Unstarred Question No 1889 due for answer on 11.12.2024

The details of the amount of funds allocated to the de-addiction centers during each of the last three years and the current year, State-wise in the country is as under:

(Rs. in crore)

S. No	Name of State	2021-22	2022-23	2023-24	2024-25 (As on 25.11.2024)
1	Andaman & Nicobar (UT)	0.00	0.00	0.00	0.00
2	Andhra Pradesh	3.12	3.99	6.33	1.10
3	Arunachal Pradesh	0.00	0.05	0.00	0.00
4	Assam	5.24	4.37	7.46	2.58
5	Bihar	2.05	1.84	2.25	2.01
6	Chandigarh (UT)	0.27	0.00	0.1	0.02
7	Chhattisgarh	0.86	1.29	0.68	0.42
8	Dadra & Nagar Haveli (UT) and Daman & Diu	0.2	0.24	0.32	0.00
9	Delhi	4.37	3.47	3.95	1.53
10	Goa	0.0	0.00	0	0.00
11	Gujarat	2.35	2.53	3.11	0.70
12	Haryana	1.98	2.03	1.61	0.6
13	Himachal Pradesh	1.29	0.91	1.25	0.31
14	Jammu & Kashmir	0.46	2.37	2.15	0.84
15	Jharkhand	0.19	0.24	0.38	0.79
16	Karnataka	7.67	9.00	10.36	1.80
17	Kerala	3.62	3.54	5.22	1.40
18	Ladakh	0.00	0.00	0.00	0.00
19	Lakshadweep	0.00	0.00	0.00	0.00
20	Madhya Pradesh	2.84	3.50	5.46	1.87
21	Maharashtra	8.77	9.88	12.81	2.43
22	Manipur	7.2	8.00	10.60	2.40
23	Meghalaya	0.0	0.25	0.14	0.00
24	Mizoram	1.95	2.25	3.03	0.49
25	Nagaland	1.97	1.19	0.91	0.31
26	Odisha	10.07	9.31	14.55	4.48
27	Puducherry (UT)	0.22	0.43	0.58	0.19
28	Punjab	1.08	1.01	1.33	1.12
29	Rajasthan	3.74	4.87	9.91	1.04
30	Sikkim	0.46	0.19	0.28	0.00
31	Tamil Nadu	4.95	5.19	9.03	2.44
32	Telangana	2.32	2.49	3.63	0.51
33	Tripura	0.08	0.14	0.00	0.00
34	Uttar Pradesh	6.09	4.97	9.82	1.11
35	Uttarakhand	1.28	1.63	1.37	0.66
36	West Bengal	2.43	2.43	4.06	1.35
Total		89.12	93.60	132.68	34.50

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